

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.194/MP/2021

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.

Petitioner : TRN Energy Private Limited (TRNEPL)

Respondents : Paschimanchal Vidyut Vitran Nigam Limited and Ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Ms. Deepti Dash, Advocate, PTCIL
Shri Aditya Pratap Singh, Advocate, UP Discoms & UPPCL

Record of Proceedings

At the outset, the learned counsel for the Respondents/UP Discoms requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner, as such, did not oppose the said request but pointed out that the matter has been pending since 2021; the Petitioner has already argued its case, and it was the Respondents' turn to argue. Accordingly, the learned counsel for the Petitioner submitted that such a request be considered only as the final opportunity.

2. Considering the request of the learned counsel for the Respondents/UP Discoms, the Commission deemed it appropriate to adjourn the matter as a last opportunity. The Commission also clarified that no further request for adjournment will be entertained from either side.

3. The Petition will be listed for hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)